

Central Administrative Tribunal
Principal Bench

18

CP No. 424/2004
In
OA No. 2646/2004

New Delhi, this the 29th day of May, 2006

Hon'ble Mr. Justice M. A. Khan, Vice Chairman (J)
Hon'ble Mr. V.K. Agnihotri, Member (A)

1. Shri Behari Ram,
S/o Shri Mallo Ram
Fitter,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Gang-I,
Delhi.
2. Shri Ram Lal
S/o Shri Jagoo,
Khallasi,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Gang-I,
Delhi.
3. Shri Mathura,
S/o Shri Shital Prasad,
Khallasi,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Gang-I,
Delhi.
4. Shri Jagjivan Ram,
S/o Shri Onkar,
Khallasi,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Gang-I,
Delhi.
5. Shri Nathu,
S/o Shri Durga Prasad,
Painter,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Gang-I,
Delhi.



6. Shri Lalta,
S/o Shri Jhimal,
Khallasi,
Under Section Engineer (Works)
Northern Railway,
Delhi Kishan Gang-I,
Delhi.
7. Shri Harcharan Dass,
S/ko Shri Amrit Singh,
Record Lifter,
Under Dy. CAO/T. State,
State Entry Road,
New Delhi.
8. Shri Nand Kishore,
S/o Shri Kewal Krishan,
Peon,
Under Dy. CAO/T,
Northern Railway,
State Entry Road,
New Delhi.
9. Shri Jagdish,
S/o Shri Surjan Dass
Hospital Attendant, Under Sr. Divisional Medical Officer
Norhtern Railway,
Delhi Kishan Ganj,
Delhi.

... Applicants.

(By Advocate: Shri Amit Anand)

VERSUS

1. Shri R.R. Jaruhara,
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Shri Pradeep Kumar Goyal,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Ms. Tanu Chandra,
Sr. Divisional Finance Manager,
Northern Railway,
State Entry Road,
New Delhi.

... Respondents.

(By Advocate: Shri R.L. Dhawan)



ORDER (ORAL)

By Justice M.A. Khan, Vice Chairman (J):

The Tribunal, vide its order dated 3.11.2004 passed in O.A. No. 2646/2004 has directed the respondents to consider the prayers of the applicants as made by them in paragraph 8 of the O.A. in the light of the decisions as referred to in the order and dispose it of within a period of two months from the date of receipt of a copy of the order.

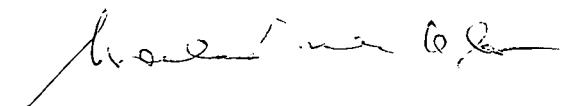
2. Learned counsel for the applicants has drawn our attention to the letter dated 29.11.2005, which is annexure R-3 to the reply of the respondents, by which the applicants were required to submit certain documents. The ground that relevant record is not traceable for deciding their claim. Learned counsel for the applicants has stated that the present Contempt Petition may be dismissed as withdrawn as the applicants will submit the required documents before the respondents within four weeks.

4. Learned counsel for the respondents has stated that the present Contempt Petition may be dismissed. The applicants, if they are aggrieved by the order, which is to be passed after the documents are submitted by the applicants, may seek their remedy in appropriate proceedings in accordance with law.

5. It is stated that, though submission of documents is highly belated but after they are submitted, the respondents will decide the matter at an early date. Accordingly, the present Contempt Petition is dismissed and the notices are discharged. But applicants will be at liberty to seek remedy against the order to be passed by the respondents, if necessary, in proper proceedings in accordance with law.



(V.K. Agnihotri)
Member (A)



(M.A. Khan)
Vice Chairman (J)